

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 428 of 2025

IN THE MATTER OF:

BALJIT SINGH

...Applicant

Versus

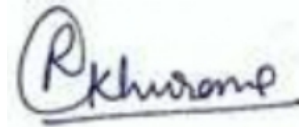
STATE OF HARYANA & ORS.

...Respondent(s)

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1.	Reply On behalf of Respondent No. 1 & 2	
2.	<b>Annexure R/1:</b> A Copy of the relevant J-Form	

Filed By:



**Rahul Khurana, Adv**  
Counsel for Respondent No. 1 & 2  
9811894060  
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Date: 07.07.2026

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REPLY ON BEHALF OF RESPONDENT NO. 1 AND 2

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application has been filed alleging discharge of rain water and waste water from the Anaj Mandi, Tohana into the adjoining agricultural land resulting the loss of crops. It is humbly submitted that allegation made in the present Original Application are denied in toto. The averments made in the OA may be treated as denied unless admitted specifically hereunder.
2. That as per submission of the applicant, the grain market(mandi) in question has been approved and established in the year 2014 itself. Assuch, present OA has been filed much after the prescribed limitation period of 6 months, therefore, the present Original Application is liable to be dismissed.

3. That, answering respondent has not violated any environmental law in establishment or operation of the Anaj mandi which is rather serving welfare of the farmers by providing market for sale of their crops.
4. That there is no large commercial, township or residential construction in the New Anaj Mandi, Tohana. No industrial activity is in operation at the site and no wastewater which could adversely affect the environment is being discharged.
5. That, It is respectfully submitted that the agricultural land of the Applicant is situated approximately 2 to 3 feet below the adjoining agricultural fields. Due to the natural contour and gradient of the area, rainwater from the surrounding agricultural lands naturally flows and accumulates in the areas having lower gradient including applicant's fields.
6. That the Applicant has deliberately concealed the true facts and has attempted to attribute natural accumulation of rainwater in his agricultural fields to Respondent No. 2 without any scientific, technical or documentary evidence.
7. It is further submitted that Respondent No. 2 has already installed a Recharge Bore for disposal and recharge of rainwater within the premises of Anaj Mandi, Tohana. It is further submitted that no sewage is being discharged from Anaj Mandi in question. One public toilet facility is there and same is connected with septic tank with soak pit.

8. It is further submitted that no financial loss has been caused to the Applicant as alleged. In as much from any conduct/omission of the answering respondent. It is submitted that the applicant has sold his agricultural produce of the present crop season at Village Rehwali, which clearly establishes that his agricultural operations have continued normally. A Copy of the relevant J-Form is annexed herewith as **Annexure R/1.**

In view of the above It is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the Original Application and pass any other orders or direction as it may deem fit and proper in the facts and circumstances of the case.

*Anand*

Executive Engineer,

Haryana State Agricultural Marketing Board, Fatehabad,

Date: 07.07.2026

Place: Fatehabad

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## AFFIDAVIT

I, Anand Kumar, Executive Engineer, Haryana State Agricultural Marketing Board, Fatehabad, aged about 46 years do hereby solemnly affirm and state as under:

1. That I am the authorized representative of Respondent No. 2 and in the aforesaid official capacity, I am well conversant with the facts and circumstances of the present case and therefore, competent to swear this affidavit.
2. That I have gone through the contents of the accompanying reply which has been drafted under my instructions.



## VERIFICATION

Verified at Fatehabad on 7th day of July, 2026 that the contents of the reply are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

*Anand*  
Deponent

*Anand*  
Deponent

ATTESTED  
*[Signature]*  
NOTARY  
FATEHABAD, 125050  
7-7-26

**Gate Pass No: 1060079<sup>142</sup>**

**J Form No. 864735**

**Dated 25-10-2025**

**Amount : 173799.75**

**Weight- - 72.8 Qtls**

**I form : 874290**

**Gate Pass No: 1185566**

**J Form No. 983886**

**Dated 04-11-2025**

**Amount : 163945.13**

**Weight- 68.6 Qtls**

**I form : 994910**

**C/Agent Surjeet Singh Harbhupinder Singh**

## Citizen Contact Details

Name:- **Sh. Baljit Singh,**

Mobile: **78762-31065**

Address: **S/o Sh. Nand Singh, R/o 766/19, Near Kali Mata Mandir, Tohana  
Tehsil Tohana, Distt. Fatehabad**

01-04-2026 to 07-05-2026

Mandi Name	Commodity Name	Gate Pass Number	Gate Pass	Gate Pass Date	Farmer Name	Mobile Number	Vehicle Number	Arthiya Name	Declared Qty	Actual Qty	Net Weight	Estimated	Final Amount	Entry Status	Auction Status	Biometric Status
Rahanwali	Wheat	120-20260414-	regular	14-04-2026	BALJIT SINGH	7876231065	HR21Q8287	SURJEET SINGH HARBHUPINDER	80			206800		AUCTION_COMPLETED	COMPLETED	Yes
Rahanwali	Wheat	120-20260414-	regular	14-04-2026	BALJIT SINGH	7876231065	HR23K2250	SURJEET SINGH HARBHUPINDER	65			168025	168025	AUCTION_COMPLETED	COMPLETED	Yes
Rahanwali	Wheat	120-20260414-	regular	14-04-2026	BALJIT SINGH	7876231065	HR32H3130	SURJEET SINGH HARBHUPINDER	80			206800		AUCTION_COMPLETED	COMPLETED	Yes